

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

O.A.No.538/07

Friday this the 11<sup>th</sup> day of April 2008

**C O R A M :**

**HON'BLE Mr.GEORGE PARACKEN, JUDICIAL MEMBER**

R.Valsala,  
W/o.Vikraman Nair,  
Part Time Sweeper,  
RMS 'TV' Division, Thiruvananthapuram.

...Applicant

(By Advocate Mr.Vishnu S Chempazhanthiyil)

**Versus**

1. The Head Record Officer,  
RMS 'TV' Division,  
Thiruvananthapuram.
2. The Senior Superintendent,  
RMS 'TV' Division,  
Thiruvananthapuram – 695 036.
3. Union of India represented  
by Chief Post Master General,  
Kerala Circle, Thiruvananthapuram.

...Respondents

(By Advocate Mr.S.Anilash,ACGSC)

This application having been heard on 11<sup>th</sup> April 2008 the Tribunal on the same day delivered the following :-

**ORDER**

**HON'BLE Mr.GEORGE PARACKEN, JUDICIAL MEMBER**

The applicant has filed the present O.A seeking the following main reliefs :-

1. Direct the respondents to consider engaging the applicant as full time employee by combination of duties as directed in Annexure A-4 judgment.
2. Direct the respondents not to engage fresh casual hands from employment exchange without first considering the combination of duties in respect of the applicant.

.2.

2. When the matter came up for hearing today, counsel for the respondents has produced a copy of the letter No.Est/53-2/01 dated 7.4.2008 issued by the Assistant Director (Establishment) stating that approval of the competent authority has been conveyed for combination of duty in respect of Smt.R.Valsala, Part Time Casual Labourer, HRO, Thiruvananthapuram RMS with immediate effect subject to the condition that her total work should not exceed 8 hours and subject to the other provisions as prescribed by the Directorate in this regard. The aforesaid copy of the letter has been taken on record. Both the parties agreed that the reliefs sought by the applicant in this O.A has since been granted by the Department.

3. In the above facts and circumstances of the case, the O.A is dismissed as infructuous. There shall be no order as to costs.

(Dated this the 11<sup>th</sup> day of April 2008)



GEORGE PARACKEN  
JUDICIAL MEMBER

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